

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 306/MP/2015

- Subject : Petition under Section 79 (1) (f) read with Section 79(1) (c) of the Electricity Act, 2003 regarding disputes involving Central Transmission Utility, being the nodal agency for grant of long term open access to the inter-State transmission system.
- Date of hearing : 28.1.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : PTC India Limited
- Respondents : Power Grid Corporation of India Ltd. and others
- Parties present : Shri Rajiv Bhardwaj, Advocate for the petitioner
Shri Sawanand Jha, Advocate for the petitioner
Shri Siddarth Mehra, Advocate, Lanco Amarkantak
Shri Sitesh Mukherjee, Advocate, PGCIL
Ms. Akansha Tyagi, Advocate, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to PGCIL to reduce the quantum of open access from 300 MW to 273 MW from the date of implementation of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 and to refund the extra transmission charges and fees collected since the date of reduction of the open access. Learned counsel for the petitioner requested the Commission to admit the petition and issue notice to the respondents.

2. Learned counsels for Lanco Amarkantak Power Pvt. Ltd and PGCIL requested for time to file reply to the petition.

3. After hearing the learned counsels for the petitioner and the respondents, the Commission admitted the petition and directed to issue notices to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by

19.2.2016 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 4.3.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 17.3.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**